

(11)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Civil Misc. Contempt Petition No.154 of 2006
in
Original Application No.1067 of 2006.
Allahabad, this the 8th day of December, 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. P.K. Chatterji, Member (A)

Rakesh Kumar Jain,
Agaed about 57 years,
S/o Late Kailash Chand Jain,
Presently resident of 3, Ponappa Marg,
Tapovan Colony, New Cantt. Allahabad.

At present, posted as Commissioner of Income Tax,
(Appeals), Income Tax Offixce, Civil Lines,
Allahabad.

...Applicant.

(By Advocate : Shri Shyamal Narain)

Versus

1. Ms. M.H. Kherawala, Chairman, Central Board
of Direct Taxes, North Block, New Delhi.
2. Shri V.K. Srivastava, Chief Commissioner of
Income Tax, Allahabad.
3. Shri Ashim Kumar, Commissioner of Income Tax
(D.R.), I.T.A.T., Allahabad.

...Respondents.

(By Advocate : Shri S.Singh)

Hon'ble Mr. Justice Khem Karan, V.C. :

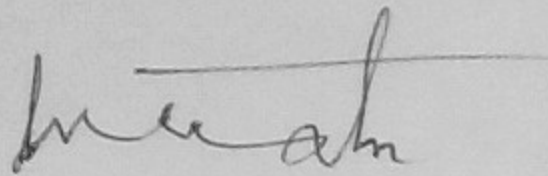
Learned counsel for the applicant has stated
that this contempt petition is in the context of
interim order of status-quo passed in OA
No.1067/06 on 27.9.2006. He says by subsequent
order dated 20.11.2006 passed in the same OA, the
Tribunal has taken a view that the order of



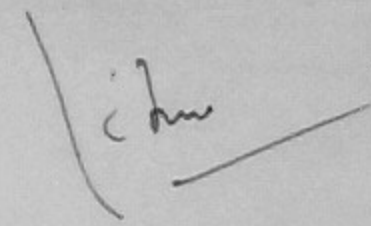
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status-quo is in the favour of the respondents. He says that in view of the order dated 20.11.2006, this contempt petition may be dropped and notices be discharged, with liberty to the applicant that he may move for contempt in case orders of 20.11.2006 passed in OA No.1067/06 are reversed or modified to the benefit of the applicant.

Accordingly, the contempt petition is dropped and notices are discharged. The applicant is given liberty to come again if the said order dated 20.11.2006 is modified or reversed to the benefit of the applicant.



Member-A



Vice-Chairman

RKM/